

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/318 – 320 / 2009 –SM[BR]

Date 04/11/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

(1-3) M/S CHUGH EXPORTS

C-17.SPORTS AND SURGICAL COMPLEX,
JALANDHAR.

M/S CHUGH EXPORTS

Appellant

Vs

Respondent

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of Final order No. 1371 – 1373 / 2009 –SM[BR] dated 12.10.2009 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR

CUSTOM HOUSE, CENTRAL REVENUE BUILDING, THE MALL, AMRITSAR 143001.

2. Adv. / Consult

MR.JAGMOHAN BANSAL

1640/1,SECTOR-40B,CHANDIGARH

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise, I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

Assistant Registrar
(SM Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision: 12.10.2009

Customs Appeals No.318, 319, 320 of 2009

Arising out of the order in appeal No.2-12/CUS/LDH/2009 dated 13.2.2009 passed by the Commissioner (Appeals), Customs & Central Excise, Chandigarh.

Hon'ble Shri P.K. Das, Member (Judicial)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s Chug Exports

.... Appellants/applicants

Vs.

C.C., Amritsar

.... Respondent

Appearance:

None for the assessees
Shri S.K. Bhaskar, Authorized Departmental Representative (SDR) for the Revenue.

Coram: Hon'ble Shri P.K. Das, Member (Judicial)

Oral Order No. 1371-1373/2009 SM (BR)

Per P.K. Das:

Vide stay order of the Tribunal No.436-446/2009-SM(BR) dated 10th Aug. 2009, the exporters were directed to deposit a sum of Rs.1 lakh

and to report compliance on 12th October 2009. Today when the matter was called, none appeared on behalf of the appellants. There is no compliance report on record. In view of that, the appeals filed by the appellants are dismissed for non-compliance of the stay order under Section 129E of the Customs Act, 1962.

(P.K. Das)
Member (Judicial)

scd/